

FIR No. 32291/19  
PS Keshav Puram  
U/s. 379/411/34 IPC  
State vs. Ikramuddin

01.07.2020

**This is an interim bail application moved on behalf of accused Ikramuddin S/o Salim received from the jail superintendent Merrut, UP vide order dt. 30.06.2020 passed by the Ld. CMM, North-West, Delhi.**

**Present:-** Ld. APP for the State. (through VC)

Copy of an application for grant of interim bail was marked to the undersigned by the Ld. CMM, North-West on 30.06.2020.

Copy of reply received from the IO through electronic mode.

The original reply be filed in the court within a week from the date on which the Courts resume normal functioning.

As per reply of the IO the accused had been formally arrested in this case in February 2020.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Nadeem is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application *disposed off* accordingly.

Copy of this order be sent to the jail superintendent concerned immediately through all electronic modes for necessary compliance as per rules.

Copy of this order be uploaded, as per rules.

**(POOJA AGGARWAL)**  
**MM-04 /North-West/ Delhi**  
**01.07.2020**

FIR No. 032291/19  
PS Keshav Puram  
U/s. 379/411/34 IPC  
State vs. Farid @ Rehan  
S/o Mainuddin.

01.07.2020

**This is an interim bail application moved on behalf of accused Farid @ Rehan S/o Mainuddin received from the jail superintendent Merrut, UP vide order dt. 30.06.2020 passed by the Ld. CMM, North-West, Delhi.**

**Present:-** Ld. APP for the State. (through VC)

Copy of an application for grant of interim bail was marked to the undersigned by the Ld. CMM, North-West on 30.06.2020.

Copy of reply received from the IO through electronic mode.

The original reply be filed in the court within a week from the date on which the Courts resume normal functioning.

As per reply of the IO the accused had been formally arrested in this case in February 2020.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Nadeem is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application *disposed off* accordingly.

Copy of this order be sent to the jail superintendent concerned immediately through all electronic modes for necessary compliance, as per rules.

Copy of this order be uploaded, as per rules.

**(POOJA AGGARWAL)**  
**MM-04 /North-West/ Delhi**  
**01.07.2020**

FIR No. 032291/2019  
PS Keshav Puram  
U/s. 379/411/34 IPC  
State vs. Dilshad

01.07.2020

**This is an interim bail application moved on behalf of accused Dilshad S/o Salim received from the jail superintendent Merrut, UP vide order dt. 30.06.2020 passed by the Ld. CMM, North-West, Delhi.**

**Present:-** Ld. APP for the State. (through VC)

Copy of application for grant of interim bail was marked to the undersigned by the Ld. CMM, North-West on 30.06.2020.

Copy of reply received from the IO HC Jaspal through electronic mode.

The original reply be filed in the court within a week from the date on which the Courts resume normal functioning.

As per reply of the IO the accused is not arrested in this case till date.

In view of the report of the IO since the accused Dilshad has not been arrested in this case, question of releasing him on bail does not arise.

Application stands dismissed, accordingly.

Copy of this order be sent to the jail superintendent, Merrut immediately through all electronic modes for necessary compliance, as per rules.

Copy of this order be uploaded, as per rules.

**(POOJA AGGARWAL)**  
**MM-04 /North-West/ Delhi**  
**01.07.2020**

Circle NLC  
State Vs. DL-4ER-8686  
u/s. 115/194 M.V. Act.  
Challan No. DL 18666200119130507 & DL 18666200119132331

01.07.2020

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic and in view of circular no. 17/DHC/2020 dated 14.06.2020, the present superdari application has been taken up for hearing through Video Conferencing (VC).

Present : Ld. APP for the State. (through VC)  
None for the applicant.

The present application for release of vehicle bearing number DL-4ER-8686 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Sanjay.

The original reply be filed before the Court as and when the courts resume normal functioning.

Application as well as the reply are perused carefully.

In the reply as filed, no cogent ground has been disclosed to continue to detain the vehicle nor the custody of the vehicle has been sought by the ZO/TI for investigation. Hence in view of the judgment of Manjeet Singh Vs. State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned ZO/TI subject to verification of ownership documents.

2. ZO/TI shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. ZO/TI shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant.

Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be uploaded on the official website of the Delhi District Courts as per rules.

**(POOJA AGGARWAL)**  
**MM-04 /North-West/ Delhi**  
**01.07.2020**

FIR No. 132/2020  
PS Budh Vihar  
State Vs. DL-11SL-0255 (Superdari Application)

01.07.2020

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic and in view of circular no. 17/DHC/2020, the present application for release the vehicle bearing no. DL-11SL-0255 on Superdari has been taken up for hearing through Video Conferencing (VC).

Present : Ld. APP for the State through VC.  
None for the applicant.

The present application for release of vehicle bearing number DL-11SL-0255 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of IO / SI Karishma Kanwat wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour,



appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be uploaded on the official website of the Delhi District Courts as per rules.

**(POOJA AGGARWAL)**  
**MM-04 /North-West/ Delhi**  
**01.07.2020**

FIR No. 138/2020  
PS Budh Vihar  
State Vs. Rid Mohd.

01.07.2020

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic and in view of circular no. 17/DHC/2020, the present bail application has been taken up for hearing through Video Conferencing (VC).

**Order on bail application of accused Rid Mohd. has taken up through VC.**

Present : Ld. APP for the State (through VC).

Sh. Rishi Chopra, Ld. Counsel for accused (through VC).

Copy of reply received from the IO/ASI Ravinder through electronic mode.

The original reply be filed in the court within a week from the date on which the Courts resume normal functioning.

Ld Counsel for accused submits that the accused is in J/C since 16.04.2020, he has been falsely implicated in this case, investigation is allegedly complete, and hence accused be released on bail.

Reply as received from IO/ASI Ravinder is perused as per which the accused has been identified in this case on the basis of CCTV footage, fridge has been recovered from him and he is a habitual offender.

Ld. APP for the State has vehemently opposed the bail application

Heard. Perused.

Considering the gravity of allegations and keeping in view that recovery has been effected from the accused and that the accused has been identified on the basis of CCTV footage and keeping in view the previous involvement of the accused at

this stage, no ground is made out to release the accused on bail.

Accordingly, the bail application stands dismissed.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad, as per rules.

Copy of this order be uploaded, as per rules.

**(POOJA AGGARWAL)**  
**MM-04 /North-West/ Delhi**  
**01.07.2020**

FIR No. 443/2020  
PS Keshav Puram  
State Vs. Azad @ Bagira

01.07.2020

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic and in view of circular no. 17/DHC/2020, the present bail application has been taken up for hearing through Video Conferencing (VC).

**Order on bail application of accused Azad @ Bagira has taken up through VC.**

Present : Ld. APP for the State (through VC).  
None for the applicant / accused.

As per report of Assistant Ahlmad Ms. Seema despite repeated attempts of contacting as telephonically as well as despite sending meeting ID to the counsel he did not join the VC proceedings through CISCO-Webex.

Heard. Record perused.

Perusal of the record reveals that the application is received as unsigned. Hence, counsel for accused given one opportunity to rectify the same.

As such the present application is adjourned for 02.07.2020.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be uploaded, as per rules.

**(POOJA AGGARWAL)**  
**MM-04 /North-West/ Delhi**  
**01.07.2020**